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REFERENCE TO QUESTION RE M/S KARNATAKA EXPORT HOUSE

MR. DEPUTY CHAIRMAN Now. Papers to be laid on the Table.

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) : उपसभापति जी, मैं एक प्याइंट ग्राफ ग्राईर रेज करना चाहता हू। आप मेरी बात सुन ले। यहां के संसद् सदस्यों के संबंध में मेरा निवेदन यह है ग्रौर मैं चाहता हू कि ग्राप इस पर ग्रपनी व्यवस्था दे कि...(Interruption) मेरी बात सुन ली जाय। मेरा निवेदन है कि यहा जो प्रश्न होते हैं उन का उत्तर माननीय मंत्रियों की ग्रोर से दिया जाता है।

MR. DEPUTY CHAIRMAN: Question Hour is over. Is it a point of order with regard to the Statement?

श्री प्रकाशवीर शास्त्री : ग्राप मेरी बात मुन लें। ग्राप मंत्री को बाद में बुलाये। मैं पहले से खड़ा हुग्रा हूं। मेरा निवेदन यह है कि यहां जो सदस्यों की ग्रोर से प्रश्न किये जाते है...(Interruption)

श्री राजनारायण (उत्तर प्रदेश) ग्राप से निवेदन है कि ग्राप उन की बात सून ले।

MR. DEPUTY CHAIRMAN : Any point of order with regard to Question Hour should be raised only during Question Hour.

श्री प्रकाशवीर शास्त्री: मै यह प्याइंट ग्राफ ग्राईंग रेज करना चाहता हू ग्राप के माध्यम से ग्रौर इस पग ग्राप की व्यवस्था चाहता हूं स्पष्ट कि यहां पर जो प्रश्नोत्तर काल का घंटा होता है ग्रौर उस मे जो प्रश्न किये जाते हैं... MR. DEPUTY CHAIRMAN: What do you want to say? Question Hour is over

श्री प्रकाशवीर शास्त्री : मेरा कहना यह है कि आज के समाचार पता मे निकला है कि यहां एक प्रश्न था कर्नाटक हाउस के सबंध मे, उस मे तीन करोड का घोटाला हम्रा था, उस प्रश्न के ऊपर कांग्रेस के दो माननीय सदस्यों श्री ए० जी० कुलकर्णी ग्रौर श्री कृष्णकान्त जी ने जो प्रक्रन पूछे उस के लिए उन के खिलाफ कार्यवाही को जा रही है। अमरीका या दूसरे देशों में परिस्थित यह है कि वहां ग्रगर कोई गलत काम करता है तो उस को दड दिया जाता है लेकिन हमारे यहा स्थिति यह है कि यदि कोई सही काम करता है तो उस को दंड दिया जा रहा है। तो मैं यह चाहता हूं कि यहां पर व्यवस्था जों कार्यवाही होती है उस कार्यवाही को सदन के बाहर कही चैलेंज नही किया जा सकता...

MR. DEPUTY CHAIRMAN: I am calling for the next item, Papers to be last on the Lable

श्री प्रकाशवीर शास्त्री : मै तो केवल इतना चाहता हूं कि यहा पर जो कार्य-वाही हो उस कार्यवाही पर बाहर किसो प्रकार से कोई ऐक्शन लिया जा सकता है क्या, इस पर श्राप ग्रपनी व्यवस्था दे।

MR. DEPUTY CHAIRMAN: Points of order on the Question Hour can only be raised during the Question Hour. You are raising a point of order on the Question Hour when the Question Hour is over, when there is no such business before the House.

Now, Papers to be laid on the Table

SHRI NIREN GHOSH: (West Bengal) No, this is a point of privilege . . MR. DEPUTY CHAIRMAN: Mr Niren Ghosh, please sit down.

SHRI NIREN GHOSH: 'This is a point of privilege.

MR. DEPUTY CHAIRMAN: I called aircady for Papers to be laid on the Table. please sit down, Mr. Niren Ghosh

SHRI NIREN GHOSH: I want to move a motion for privilege.

PAPERS LAID ON THE TABLE

Notifications under the All India Services Act, 1951

THE MINISTER OI STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA)⁻ Sn, I beg to lay on the Table, under subsection (2) of Section 3 of the All India Services Act, 1951 a copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms):--

1. Notification G.S.R. No. 776. dated the 11th July, 1974, publishing the All India Services (Medical Attendance) Amendment Rules, 1974. [Placed in Library. See No. LT-18104/74]

2. Notification G.S.R No. 777, dated the 16th July, 1974, publishing the Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1974

3. Notification G S.R. No. 778, dated the 16th July, 1974, publishing the Iudian Administrative Service (Pay) Ninth Amendment Rules, 1974.

[Placed in Library Sec No 1.1° -8134/74 for 2 and 3].

Annual Administration Report (1972-73) of the Gujarat Electricity Board and Related Paper

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRA SAD) Su. I beg to lay on the Table, under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948, read with subclause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, a copy of Annual Administration Report of the Gujarat Electricity Board for the year 1972-73, together with a statement (in English and Hindt) giving reasons for not laying simultaneously the Hindu version of the Report [Placed in Library. See No. LT-8136/74].

Supplementary Report (1972-73) of the Comptroller and Auditor General of India, Union Government (Civil)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): SIR, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Supplementary Report of the Comptroller and Auditor General of India for the year 1972-73 Union Government (Civil). [Placed in Library, See No. LT-8140/74.]

MR. DEPUTY CHAIRMAN: Now, Mr Kulkarni, Calling Attention Motion

REFERENCE TO POINT OF PRIVILEGE ARISING OUT OF ANSWER TO STAR-RED QUESTION NO. 325

श्री राजनारायण (उत्तर प्रदेण) मै ग्राप की ग्राज्ञा से विजेपाधिकार के प्रश्न संवधी जो नियमावली के क्लाज 187 से 190 तक है, उन को पढ़ना चाहता हू। श्रीसन्, यह व्यवस्था का प्रश्न है।

श्री उपसभापति : यह कालिग ग्रटेशन पर है क्या?

Mr. Rajnarain, let me tell you very plainly If you want to raise a point of order with regard to a certain business, that business must be there before the House. You cannot raise a point of order with regard to Question Hour when Calling Attention is called . . .

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